GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1955

TO BE ANSWERED ON THE 1ST AUGUST, 2023/ SRAVANA 10, 1945 (SAKA)

MISSING JUVENILE GIRLS

1955. SHRIMATI GODDETI MADHAVI:
DR. BEESETTI VENKATA SATYAVATHI:
SHRIMATI VANGA GEETHA VISWANATH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is taking any measures to run a search programme to find juvenile girls who are missing and if so, the details thereof; and
- (b) the progress made in this regard and if not, the reasons therefor?

 ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY KUMAR MISHRA)

(a) & (b):'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, protection of life and property of the citizens including investigation and prosecution of crime against citizens including children rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

Further, Ministry of Women and Child Development has issued the 'Standard Operating Procedure (SOP) for cases of missing children' to assist Police, Child Welfare Committees and Juvenile Justice Board in dealing with the cases of missing and found or recovered children. The objective of the SOP is to put in place guidelines while dealing with cases of missing children and to work in coordination with the concerned stakeholders and respond with urgency to issues of missing child.

For providing outreach services to missing children and needy children, the Ministry of Women and Child Development operates Child Helpline No. 1098, which is operational 24/7. Apart from this, Railway Child lines at major railway platforms are also being operated to provide assistance to any needy child.

Ministry of Women and Child Development has also initiated the "TrackChild Portal", which enables tracking of the missing and found children. Under this, logins have been provided to the Police Stations, Juvenile Justice Boards and Child Care Institutions whereby they are required to update the information, on the portal, about missing and found children regularly. One component of Track Child Portal is the 'Khoya-Paya', where any citizen can report for any missing or sighted children without losing much time.

The TrackChild portal is also integrated with the CCTNS (Crime and Criminal Tracking & Network Systems) of the Ministry of Home Affairs which allows interoperability in terms of matching of F.I.Rs of missing children with data base of TrackChild to trace and match missing children by the concerned State/UT police.

In addition, Ministry of Home Affairs has been issuing advisories to States/UTs to deal with crime against children. These advisories are available on MHA's website at: https://www.mha.gov.in.
